

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17665-17666/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in CMA No.75983/2018, 12-04-2018 in SB No.1350/2009 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

POORAN CHAND

Petitioner(s)

VERSUS

CHANCELLOR & ORS.

Respondent(s)

([HEARD BY: HON. ASHOK BHUSHAN, HON. R. SUBHASH REDDY AND HON. M.R. SHAH, JJ.])

Date : 29-01-2021 These petitions were called on for pronouncement of judgment today.

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.
Ms. Pallavi Pratap, Adv.
Ms. Prachi Pratap, Adv.
Ms. Shikha Shrivastava, Adv.
Ms. Richa Shrivastava, Adv.
Mr. S.K. Singh Kalhans, Adv.
M/S. M/s Pratap And Co., AOR

For Respondent(s)

Ms. Neela Gokhale, Adv.
Ms. Shruti Dixit, Adv.
Ms. Harshal Gupta, Adv.
Ms. Kamakshi S. Mehlwal, AOR

Mr. Vishnu Shankar Jain, AOR

Mr. S.R. Singh, Sr. Adv.
Mr. Devvrat, AOR
Ms. Swati Setia, Adv.
Mr. Aditya Kr. Dubey, Adv.
Mr. Subas Ray, Adv.

O R D E R

Hon'ble Mr. Justice Ashok Bhushan pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice R. Subhash Reddy and Hon'ble Mr. Justice M.R. Shah.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

**(ARJUN BISHT)
COURT MASTER (SH)**

**(RENU KAPOOR)
BRANCH OFFICER**

(signed reportable judgment is placed on the file)